

मुजावजे की ज़दायगी के सम्बन्ध में ज़ता दिया जाएगा ।

Participation of States in the Functioning of Nationalised Banks

5196. SHRI M. RAJANGAM : Will the Minister of FINANCE be pleased to state what steps Government propose to take for the States' effective participation in the functioning of nationalised banks and insurance business ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : The Central Government have, under clause 15 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970, provided for the constitution of six Regional Consultative Committees, covering all the States and Union Territories in the country. Each State and Union Territory in that region will have two nominees and one nominee respectively on the Regional Consultative Committee, apart from three nominees of the Central Government and representatives of nationalised banks functioning in that region. Each Regional Consultative Committee shall review banking developments within the region and may make such recommendations as it deems appropriate for the consideration of the Central Government and the Reserve Bank of India.

As regards insurance, no steps are contemplated by the Government for the participation of States in the insurance business.

States' Share in Central Taxes and Duties

5198. SHRI M. RAJANGAM : Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to fix statutorily the basis of percentage of the States' share in the Central Taxes and duties;

(b) whether it is proposed to substantially increase the States' share in the Central Taxes and Excise duties; and

(c) whether Government propose to set up an Expert body to review the inadequacy of finances of the States ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) to (c). The percentage shares of States in Excise Duties and Income Tax are prescribed in the Union Duties of Excise (Distribution) Act, 1962, the Additional Duties of Excise (Goods of Special Importance) Act, 1957 and the Constitution (Distribution of Revenues) Order, 1969 respectively, on the basis of the recommendations of the Fifth Finance Commission, which are valid for the five years 1969-70 to 1973-74.

The percentage shares of the States in the Central Taxes and Duties for the period from 1974-75 are to be determined by the Sixth Finance Commission which is expected to be set up shortly. The Commission would also review the finances of the States to determine the need for grants-in-aid, if any, from the Centre.

Deployment of Armed Forces In Aid of Civil Authorities

5199. SHRI M. RAJANGAM : Will the Minister of DEFENCE be pleased to state :

(a) whether the Armed Forces of the Union are deployed in aid of Civil Authorities at the instance of the State Governments or *suo motu* by the Centre;

(b) how many times in the last two years State Governments have asked for the aid of Armed Forces and the reasons for asking such aid in each case; and

(c) how many times the Armed Forces' aid was provided without any request from the States and the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) The Armed Forces are deployed in aid of Civil Authorities at the request of the State Governments/Union Territories or on the directions of the Central Government not only for internal security duties but also for relief work in cases of natural calamities or emergency like drought, flood, fire epidemic etc.

(b) Assistance of the Armed Forces was asked for by various State Governments and Union Territories on 97 occasions during the last two years out of which only 11 were for Internal Security duties. The details are given in Statement - laid on the Table of the House. [*Placed in library. See No. LT—1955/72*]

(c) Apart from requests from State Government/Union territories, requests are received from departments of Central Government, Public Sector Undertakings, semi-government organisations and private parties for assistance from the Armed Forces and such requests are complied with wherever possible. There were 20 such cases of assistance none of which for Internal Security or Law and Order during the past two years, details of which are given in Statement-II laid on the Table of the House. [*Placed in Library See No. LT--1955/72*]

**Meeting of Board of Governors of
Asian Development Bank Held
in Vienna**

5200. SHRI BANAMALI PATNAIK :
Will the Minister of FINANCE be pleased to state :

(a) whether he attended the annual meeting of the Board of Governors of the Asian Development Bank in Vienna in April, 1972;

(b) if so, the problems discussed; and

(c) the outcome thereof ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Yes, Sir.

(b) The formal items on the agenda included the approval of the financial statements for 1971, the budget for 1972 and a review of the operations of the Bank during 1971. Apart from this, the main topics discussed were the question of providing the Bank with adequate resources for soft lending, the effect of recent international monetary developments and the role of the Bank in the promotion of economic growth and social justice in the region.

(c) The statement made by me as the Governor representing India on the Asian Development Bank is laid on the Table of

the Sabha. [*Placed in Library. See No. LT—1956/72*]. Several speakers supported the principle of planned contributions to the soft lending resources of the Bank. Japan offered to provide one-third of the total requirement. Many speakers stressed the importance of ensuring adequate provision of aid to the least developed among the developing countries. Reference was made to the need to ensure the participation of developing countries in solving international monetary problems and to the need for the Bank to take suitable action to protect its own vital interests as well as those of its developing member-countries. The Pakistani delegate spoke of the importance of population control policies and the need for social justice, the Malaysian delegate stressed the importance of projects for the removal of unemployment and of unequal income distribution and the U. S. delegate suggested more attention to education, rural credit and problems of environment.

धर्मार्थ और धार्मिक ट्रस्टों में लगी पूंजी

5201. श्री हुकम चन्द कछबाय :
श्री ओंकार लाल बेरबा :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार की जानकारी के अनुसार इस समय देण में कितने धर्मार्थ और धार्मिक ट्रस्ट हैं;

(ख) दोनों प्रकार के ट्रस्टों में इस समय अनुमानतः कितनी पूंजी लगी है; और

(ग) क्या धर्मार्थ ट्रस्टों के राष्ट्रीयकरण की कोई योजना सरकार के विचाराधीन है ?

वित्त मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश) : (क) और (ख). पूर्त अक्षयनिधि अधिनियम, 1890 के अन्तर्गत, 87 केन्द्रीय पूर्त अक्षयनिधियों की 4.21 करोड़ रुपये की परि-सम्पत्ति भारत के पूर्त अक्षयनिधि कोषपाल के नियंत्रणाधीन है। चूंकि, (i) "न्यास और न्यासी" और (ii) दान और पूर्त संस्थाएँ, पूर्त